

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

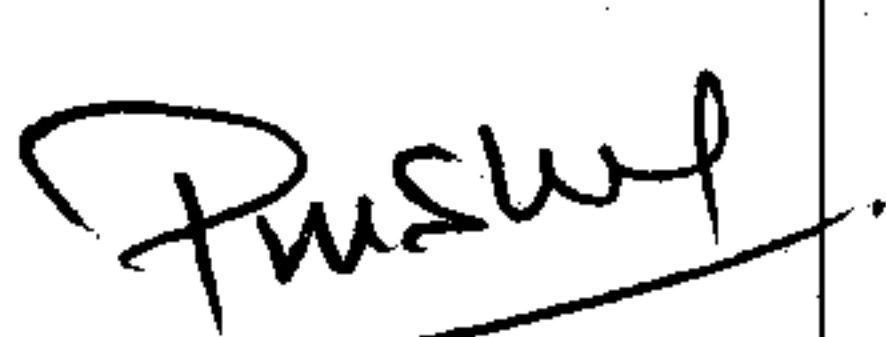
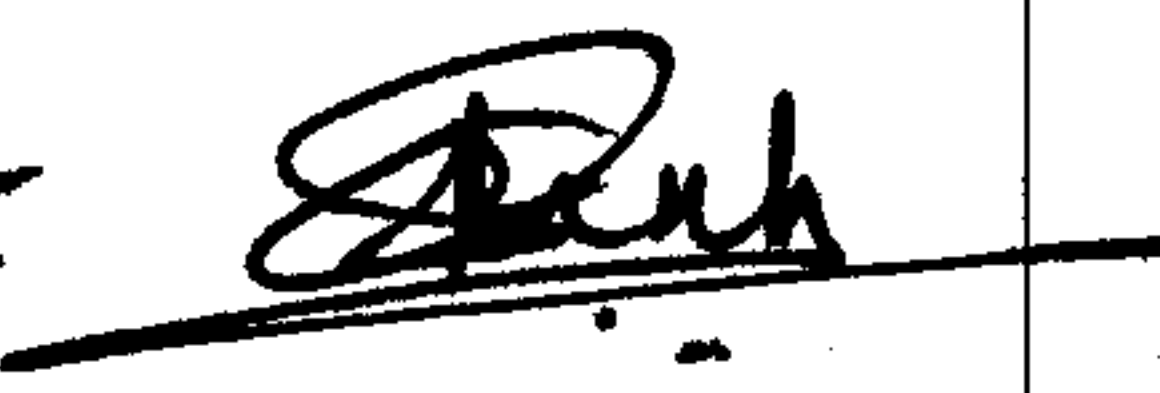
C.P. (I.B) No. 131/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017**

Name of the Company: VRV Asia Pacific Pvt. Ltd
V/s.
Cryogaas Equipment Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRIYAM SHAH	i/b Wadia Ghandy & Co. (Ahmedabad)	for Petitioner	
2.	Rushabh H. Shah	Advocate	Respondent	

ORDER


Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Operational Creditor/ Petitioner. Learned Advocate Mr. Rushabh Shah i/b Learned Advocate Mr. Manthan Bhatt present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Rushabh Shah i/b Learned Advocate Mr. Manthan Bhatt filed Vakalatnama for Respondent.

At request of learned counsel for respondent.

For objections, if any and for hearing before admission on 02.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of October, 2017.